

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

HON'BLE MR.A.K. GAUR , MEMBER (J).

Original Application Number. 1032 OF 2007.

ALLAHABAD this the **24th** day of **April, 2009**.

Mangat Ram, Son of Sri Bhagwat Ram, resident of village- Ismilepur, Post Office- Dhansiri viz. Nazibabad, District- Bijnor.

.....Applicant.

VE R S U S

1. Union of India through its Secretary, Department of Posts, Ministry of Communication, Dak Bhawan, Sansad Marg, New Delhi.
2. Post Master General, Bareilly Region, Bareilly.
3. Superintendent of Post Offices, Bijnor Division, Bijnor.
4. Director Postal Services, Bareilly Region, Bareilly.

.....Respondents

* Advocate for the applicant: Sri A. Tripathi
Advocate for the Respondents: Sri S.C. Mishra

O R D E R

Learned counsel for the applicant at the very out set submitted that in view of the orders dated 01.04.2009 passed in O.A No. 1015/2006 (Mangat Ram Vs. U.O.I & Ors.), this O.A has rendered infructuous. Order dated 01.04.2009 reads as follows: -

"7. O.A is allowed, impugned order of dismissal dated 29.05.2008 and the inquiry report dated 06.01.2006 are hereby set aside. However, respondents are given liberty to appoint fresh Inquiry Officer, if so advised, in accordance with law. The position of the applicant will remain the same as it was on 06.01.2006, when inquiry report was submitted. No costs."

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2. Having carefully seen paragraph 7 of the order dated 01.04.2009 passed in O.A No. 1015/2006 (referred to above), I am of the considered opinion that this O.A has been rendered infructuous.

4. Accordingly the O.A is dismissed as having rendered infructuous with no order as to costs.

Anand
MEMBER- J.

/Anand/